

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.20
C.P. (CAA) No. 51/BB/2022

IN THE MATTER OF:

M/s. Azim Premji Trustee Company Pvt. Ltd. ... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For ROC : Shri Sanjay Sood with Ms. Priyanka. S

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. The Ld. Counsel for the Petitioner submits that he has filed a memo along with Order passed by the NCLT, Mumbai Bench, Court II in the matter of the matter of C.P.(CAA)996/MB-II/2020 in C.A.(CAA)1067/MB-II/2019 on 20.09.2021 vide Dy.No.951 dated 12.02.2024. The same is taken on record. The Ld. Counsel for the ROC requests time to file reply to the said Order passed by the NCLT, Mumbai Bench. She is permitted to file the same, within a period of one week.
3. List the case on **07.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)